

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI**

OA 2025/2016

this the 3rd day of June, 2016

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Mr. Shekhar Agarwal, Member (A)**

Lt. Aakanksha Sharma
Adm. Officer
D/o Mr. Suresh Chandra Sharma
Aged about 34 years
R/o 1504, Yucca Paramount Symphony
Crossings Republic
Ghaziabad, UP – 201016 Applicant

(By Advocate: Ms. Rekha Palli, Sr. Advocate with Ms. Ankita Patnaik)

VERSUS

1. Union of India
Through Secretary
Ministry of Defence
South Block, New Delhi – 110 011.
 2. The Director General
National Cadet Corps
West Block-IV, R.K.Puram
New Delhi – 110 066.
 3. Office of Principal Controller of Defence Accounts (Officers)
Golibar Maidan
Pune – 411 001. Respondents.

ORDER (ORAL)

By Hon'ble Mr. V. Ajay Kumar,

Heard the learned counsel for the applicant.

2. The applicant, who is working as Whole Time Lady Officer in NCC Units, filed the present OA seeking the following reliefs:-

- "A. Direct the Respondents to treat the period from 15.10.2009 upto 12.02.2014 as leave to which the Applicant is entitled to as per CCS (Leave) Rules, 1972.
 - B. Direct Respondent No.3 to release the pay and all other emoluments w.e.f. August, 2010 upto 12.02.2014 to the Applicant to which the Applicant is entitled to.

- C. Direct Respondent No.3 to release upto date salary to the Applicant w.e.f.13.02.2014 i.e., the date on which the Applicant has rejoinder her duties after availing the maternity leave and child care leave to which she was entitled to.
 - D. Direct the Respondents to grant all consequential benefits of promotion, seniority etc., to the Applicant is entitled to.
 - E. Direct the Respondents to also grant the Applicant the arrears of the 6th CPC which became due to the Applicant in 2008 but have not been released to the Applicant till date.
 - F. Pass any other appropriate order or relief which this Hon'ble Tribunal deems fit and proper."
3. It is submitted by Ms. Rekha Palli, learned Senior Advocate by drawing attention of this Tribunal at Annexure A-16 document, that the claim of the applicant is under active consideration by the respondents.
4. In the circumstances, the OA is disposed of at the admission stage, without going into the merits of the case, by directing the respondents to consider the claim of the applicant and pass appropriate reasoned and speaking order thereon within 30 days from the date of receipt of a copy of this order, in accordance with law. No costs.

Let a copy of this OA, be enclosed to this order.

DASTI.

(Shekhar Agarwal)
Member (A)

(V.Ajay Kumar)
Member (J)